

SPECIAL BENCH

ITEM NO.187

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA No.39/2023 IN CP No.14/ALD/2023

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	CHITTRANJAN KUMAR V/S PROFICIENT LEASING AND FINANCE PVT. LTD.
UNDER SECTION	241/242 OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Vipin Kumar Kushwaha, Adv.

: For the Petitioner

Sh. Anikit Kumar Singh, PCS.

: For the Respondent

ORDER

- 1. Ld. Counsel representing the petitioner as well as Ld. Counsel representing the respondent present through VC.**
- 2. Ld. Counsel representing the petitioner states that no reply has been filed by the respondent so far. Ld. Counsel representing the respondent has been asked to expedite filing of reply. He informed that some settlement talks is going on and in case the settlement talk does not succeed, the reply would be filed before the next date of hearing.**
- 3. Interim order passed vide order dated 17th October, 2023 will continue.**
- 4. Let the matter be adjourned for further hearing on 12th September, 2024 before the Regular Bench**

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Bipul Kumar Tiwari
(Stenographer)*